

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 606 OF 2018 IN**  
**DFR NO. 1259 OF 2018**

**Dated: 29<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S.Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Tejasv Anand for R-2

Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal for R-3

Mr. Ashish Anand Bernard  
Mr. Parmahans for R-5

**ORDER**  
**IA No. 606 of 2018**

***(Appli. for Condonation of Delay in filing)***

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.1 and Respondent Nos.2 ,3 & 5.

2. The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant submitted that the delay of 50 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in Paragraph nos. 2 and 4 to 9 of the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

3. ***Per contra***, learned counsel appearing for the Respondent Nos. 2,3 & 5 inter alia contended and submitted that appropriate order may be passed in the light of Paragraph nos. 2 and 4 to 9 of the application.

4. Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the respondents, as stated above, are placed on record.

5. In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the Paragraph nos. 2 and 4 to 9 of the application, explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been shown. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

**DFR No.1259 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **18.09.2018**, *as requested*.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**